

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:374  
ANSWERED ON:23.07.2003  
BUNGLING IN PROCUREMENT OF DRUGS  
RAMJI MANJHI

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Supreme Court has issued notices to her Ministry, CBI and DGHS for causing massive bungling in the procurement of Drugs by the CGHS and loss to the exchequer as reported in the Indian Express dated May 8th ,2003;
- (b) if so, the details thereof ; and
- (c) the steps taken by the Government to check the bungling along with the action taken against guilty officials?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE( SHRI A.RAJA)

(a) to (c): A Writ Petition (Civil) No.228 of 2003 has been filed in the Hon`ble Supreme Court of India (Shri R.N.Ray versus Union of India and Others). The respondents include the Ministry of Health and Family Welfare, the Dte. General of Health Services, the Hospital Services Consultancy Corporation (India) Limited and the Central Bureau of Investigation (CBI). The prayer made in the Wri Petition inter-alia has requested the Hon`ble Court to direct the Union of India to ensure adequate supply of quality medicines to CGHS beneficiaries, no untested/spurious drugs infiltrate the market, approve the rates for the Combined formulary and implement in addition to directing the CBI to investigate into the affairs of the CGHS and methods of drug procurement. The matter is yet to come up before the Court.